

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 1085 OF 2012
CUTTACK, THIS THE 8th DAY OF JANUARY, 2012

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Lingaraj Barik,
Aged about 52 years,
S/o. Late Baikuntha Barik,
At Plot No. 321, Sani Temple, Patrapara,
N.H-5, Bhubaneswar, Dist-Khurda,
Ex Peon, O/o The Joint Director,
C.G.H.S., Bhubaneswar.

.....Applicant
Advocate(s) M/s. B.B.Patnaik, S.K.Routray

VERSUS

Union of India represented through

1. Director General of Health Services,
Nirman Bhawan,
New Delhi-110108.
2. Joint Director,
Central Govt. Health Scheme,
Unit-IV, Bhubaneswar,
Dist. Khurda
3. Pay & Accounts Officer,
Central Pension Accounting Office,
Ministry of Finance,
Govt. of India, Trikoot-II,
Bhikaji Camaplace, New Delhi.
4. Sr. Accounts Officer,
Pay and accounts officer,
Ministry of Health and Family Welfare,
15/1, Chowinghee Square,
Kolkata- 700069.

..... Respondents
Advocate(s)..... Mr. S. B.Jena.

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. B.B.Patnaik, Ld. Counsel for the applicant, and Mr. S.B.Jena, Ld. Addl. Standing Counsel appearing for the Respondents, on

[Signature]

whom a copy of this O.A. has already been served.

2. Mr. Jena, Ld. A.S.C., at the outset, vehemently opposed admission of this O.A. on the ground of maintainability. He submits that the prayer in the representation made on 14.03.2011 addressed to Joint Director, CGHS, Respondent No.2, is completely different to that of the prayer made in this O.A. He further submits that he is not aware if any such representation has been made to Respondent No.2 on 14.03.2011. However, Mr. Patnaik, Ld. Counsel for the applicant submitted that a direction can be issued to Respondent No.2 to consider his representation dated 14.03.2011.

3. Having heard Ld. Counsel for the parties, without entering into the merits of this case, I dispose of this O.A. with direction to Respondent No.2 to consider the representation, if still pending vide representation dated 14.03.2011 and communicate the result thereof to the applicant by way of a reasoned and speaking order, within a period of sixty days from the date of communication of this order.

4. As prayed for by Mr. Patnaik, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 2 at the cost of the applicant for which he will file requisites by 11.01.2013.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(A.K. PATNAIK)
MEMBER(JUDL.)

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